

2

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP (IB) No. 1120/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> AUGUST, 2018, 10:30 A.M

Name of the Company	Ritman Commodities Pvt. Ltd. -Vs- Wearit Global Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr. Sidhartha Sharma, Adv
  - 2) Ms. Namrata Basu, Adv
  - 3) Mr. Diprani Thakur, PCS
- } For Petitioner

Diprani Thakur  
21/08/18

- 1) Mr. Prashant Kumar Tripathi  
Advocate
- } For the Corporate Debtor

PKT  
21/08/18

2. 21-08-2018 - CP(IB) No. 1120/KB/2018 – Ritman Commodities Pvt. Ltd.  
Vs. Wearit Global Ltd.

O R D E R

The Ld. Counsel for the Financial Creditor appeared. The Ld. Counsel for the Corporate Debtor also appeared.

The Ld. Counsel for the Corporate Debtor filed the Vakalatnama and the Board resolution with the Department. If it is filed, it may be taken on record.

Both the Ld. Counsels submitted that the parties have settled the matter. One compromise petition is kept on record.

Be that as it may, since the Financial Creditor wishes to withdraw the matter, it is granted.

The matter stands withdrawn and disposed of.



(MADAN B GOSAVI)  
MEMBER(JUDICIAL)